

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "G" BENCH: NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER &
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.2431/Del/2019
[Assessment Year : 2012-13]**

Tajinder Kaur, DE-85, Tagore Garden, New Delhi-110018. PAN-AAFPK7324N	vs	ITO, Ward-45(5), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Ms. Sonia Chawla, CA	
Respondent by	Shri Umesh Takyar, Sr.DR	
Date of Hearing	25.04.2022	
Date of Pronouncement	25.04.2022	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2012-13 is directed against the order of Ld. CIT(A)-15, Delhi dated 04.01.2019.

2. The Ld. Counsel for the assessee, vide its letter dated 25.04.2022, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection in this regard.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 25th April, 2022.

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI